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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 223/2023**

**ABHINAV SINGH RAVISH & ANR.**

..... Plaintiff

Through: Mr. Jai Sahai Endlaw, Mr. Harshit  
Khanduja, Ms. Roohe Hina Dua, Ms.  
Ashutosh Rana, Advs.

versus

**SHRI RAMANAND & ORS.**

..... Defendant

Through: Mr. Meet Malhotra, Sr. Adv. (through  
VC) alongwith Ms. Smita Maan, Adv.  
for defendant nos. 23 to 26.

**CORAM:**

**HON'BLE MR. JUSTICE SACHIN DATTA**

**ORDER**

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**23.05.2023**

**IA No. 10078/2023 (U/O 7 Rule 11 on behalf of D -23 to D-26 and D-10)**

Issue notice.

Learned counsel, as aforesaid, accepts notice on behalf of the plaintiff.

Issue notice to remaining non-applicants through all permissible modes, including electronically.

Let reply be filed within a period of four weeks. Rejoinder thereto, if any, be filed within a period of two weeks thereafter.

List on 19.07.2023.



**IA No. 6575/2023 (U/o 39 Rule 1 & 2, on behalf of plaintiff)**

Learned senior counsel for the defendant nos. 23 to 26 submits that the said defendants be relieved from the statement made on the previous date to the effect that the status quo will be maintained in respect of the suit property. The aforesaid statement shall be considered on the next date of hearing after hearing the respective counsels for the parties.

List for hearing on 19.07.2023.

It is, however, made clear that the said defendants shall continue to remain bound with the statement made on the previous date, till the next date of hearing.

**SACHIN DATTA, J**

**MAY 23, 2023/rohit**